


National Company Law Tribunal

Allahabad Bench

CP NO. (IB)140/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2018

NAME OF THE COMPANY: MIS Asshec (India) Ltd vs MIS Shashi oils and
SECTION OF THE COMPANIES ACT/I & B CODE: 7 of I & B code of 2016 ^{Fats Pvt Ltd}

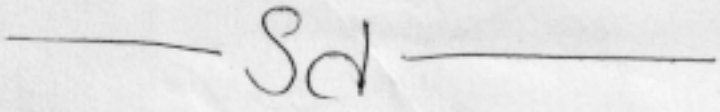
<u>SL. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	ABHISHEK ANAND	ADVOCATE	PETITIONER	
2.				

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Sh. Abhishek Anand, Advocate for the petitioner is present. Heard the argument of learned counsel for the Financial Creditor. It appears from the record that the petitioner has not filed the authorisation letter. Petitioner is directed to file supplementary affidavit annexing the authorization letter within 7 days from today.

Ld. Counsel for the Corporate Debtor has filed memo of appearance along with the Board Resolution, which is taken on record. It is on record that the learned counsel for the Corporate Debtor before filing his vakalatnama has sought the opportunity to present a reply, but has failed to file reply, and therefore an opportunity for the filing of the reply has been closed by order dated 07.02.2018.

List the matter on 12th March 2018.



Dated:27.02.2018

V.P. SINGH,
MEMBER (JUDICIAL)

Typed by:
Kavya Prakash Srivastava
(Stenographer)